

II

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK.

Original Application No.143 of 1989.

Date of decision: April 11, 1989.

Pradipta Kumar Pattanaik, aged about 41 years,
son of late Rajkishore Pattanaik, At/P.O. Atta,
Via-Sukinda, District-Cuttack, at present at
Type 4, Qrs. No. 321, Unit -6, Bhubaneswar, 751,
Ex-Clerk in the Office of the Superintendent
of Post Offices, Dhenkanal Division. ...

Applicant.

versus

1. Union of India, represented by its
Secretary, Department of Posts, Dak
Bhavan, New Delhi.

2. Director General, Posts & Telegraphs,
New Delhi.

3. Postmaster General, Orissa Circle,
At/P.O. Bhubaneswar, District-Puri.

4. Superintendent of Post Offices,
Dhenkanal Division, At.P.O. &
District-Dhenkanal. ...

Respondents.

For the applicant : M/s. Devanand Misra,
Deepak Misra,
R.N. Naik, Anil Deo,
B.S. Tripathy, Advocates.

For the Respondents ... : Mr. A.B. Mishra,
Senior Standing Counsel (Central)

C O R A M :

THE HON'BLE MR. B.R. PATEL, VICE-CHAIRMAN

A N D

THE HON'BLE MR. K.P. ACHARYA, MEMBER (JUDICIAL)

1. Whether reporters of local papers may be allowed to
see the judgment ? Yes.

2. To be referred to the Reporters or not ? **NY**

3. Whether Their Lordships wish to see the fair copy
of the judgment ? Yes.

JUDGMENT

K.P.ACHARYA, MEMBER (J) In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant challenges the order of termination of service vide Annexure-1.

2. Shortly stated, the case of the applicant is that he was a Postal Clerk serving under the Postal Department. His services have been terminated because he was convicted in a case forming subject matter of SPE Case No.8 of 1988. After conviction, the services of the applicant have been terminated. Hence this application with the aforesaid prayer.

3. We have heard Mr. Deepak Misra, learned counsel for the applicant and Mr. A.B. Mishra, learned Senior Standing Counsel (Central) at some length. We are told that the appeal preferred by the applicant is still pending with Respondent No.2. Unless, the appeal is disposed of, we are not inclined to hear the case on merits. Therefore, we direct Respondent No.2 to dispose of the appeal within three months from the date of receipt of a copy of this judgment.

4. Thus, this application is accordingly disposed of leaving the parties to bear their own costs.



B.R.PATEL, VICE-CHAIRMAN,

I agree -

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Member (Judicial)
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Vice-Chairman
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Central Administrative Tribunal
Cuttack Bench, Cuttack.
April 11, 1989/Sarangi.